

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-16888 -JK (LD) of 2024

DATED: - 09 - 10 - 2024

Sanction is hereby accorded to the appointment of Officer's of Housing Urban Development Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 09- 10- 2024

No:-LAW-OIC/10/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Housing Urban Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Reyaz Ali Bhat
09.10.24

Annexure to the Government Order No.16888-JK(LD) of 2024 dated 09.10.2024

S.No.	OWP No.	Title of the Case	OIC
1.	WP(C) 2135 /2024	Arshad Ali & ors Vs J&K Special Tribunal & Ors	Sh. Sanjay Kumar Badyal, Deputy Commissioner(North)
2.	CCP(S) 275 of 2024 in OWP No. 803/2004	Sh. Inderpal Singh Vs Sh. Devansh Yadav, (IAS) & Ors	Sh. Lal Chand, Deputy Commissioner(South)
3.	WP(C) No. 2745/2021	Resident of Ward No.22 Gandhi Nagar Jammu Vs U. tof J&K & Ors	Sh. Lal Chand, Deputy Commissioner(South)
4.	WP(C) 2177/2024	Harjeet Singh & Ors Vs U.T of J&K & Ors	Mr. Krishan Lal, Joint Commissioner(Adm)
5.	WP(C) No. 2307/2024	Rakesh Chander Khajuria Vs JMC & Ors	Sh. Lal Chand, Deputy Commissioner(South)
6.	WP(C) No. 2357/2024	Mahesh Gupta & Ors Vs Jammu Municipal Corporation and Ors.	Sh Sanjay Kumar Badyal, Deputy Commissioner(North)
7.	SLP No. /2024	Building Operation Controlling Authority Vs Owais Ahmed Burza	Sh. Devansh Yadav (IAS), Commissioner, Municipal Corporation Jammu
8.	OWP No. 1793/2014	S. Prem Singh Vs State of J&K & Ors	Sh. Lal Chand, Deputy Commissioner(South)
9.	LPA 189/2024	Chanchla Devi V. UT of J&K and ors.	Sh. Sanjay Kumar Badyal, Deputy Commissioner(North)

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Devgopal